

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "C" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA Nos.3392 & 4585/Del/2016, 54/Del/2017, 7793/Del/2018

Assessment Years : 2009-10 to 2012-13

ITO, Ward-22(4), Room No.225C, 2 nd Floor, C.R.Building, I.P.Estate, New Delhi	Vs	SDG Software India Pvt.Ltd., C-4/5, Lower Ground Floor, Safdarjung Development Area, New Delhi-110016. PAN-AACCS0516L
APPELLANT		RESPONDENT
Appellant by		None
Respondent by		Sh. R. K. Gupta, Sr. DR
Date of Hearing		15.04.2021
Date of Pronouncement		15.04.2021

ORDER

PER G.S. PANNU, VP :

These appeals filed by the Revenue for the assessment year 2009-10 to 2012-13 are directed against the separate orders of learned CIT(A)-44, New Delhi dated 28.01.2016, 12.04.2016, 08.08.2016 & 26.09.2018 respectively.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The assessee, vide its letter dated 12.04.2021, received through email, has requested for dismissal of the appeals filed by Department and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. The applicant has also filed copies of Form

Nos. 4 & 5 issued by PCIT, Delhi-7 in ITA No.3392/Del/2016, 4585/Del/2016 and 54/Del/2017; and, in ITA No.7793/Del/2018, copy of Form No.4 and challan dated 30.03.2021 evidencing payment of Rs.83,08,235/- has been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the Revenue are dismissed.

Above decision was announced on conclusion of Virtual Hearing on 15th April, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI